

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**FRIDAY, THE TWENTY THIRD DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 8803 OF 2012

Between:

Vidyut Industrial Corporation, P-60/A, Phase-I, Jeedimetla, Hyderabad Rep.
by its Sole Proprietor, Smt. Maya Rani Jain.

...PETITIONER

AND

1. APIIC-IALA Qutubullapur Industrial Area Local Authority, Road No.35, Phase-III, IDA, Jeedimetla, Hyderabad Rep. by its Commissioner
2. Greater Hyderabad Municipal Corporation, Rep. by its Commissioner Tank Bund Road, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Direction or Order more in the nature of Writ of Mandamus declaring that the Special Notice No. APIIC-IALA/2011-12/PH-I dated 01-10-2011 issued by the Respondent No. 1 is without jurisdiction, unlawful, arbitrary being ultra vires the provisions of Section 81(1)(a) (i) of the A.P. Municipalities Act, 1965, Section 199 (1) and Proviso to Section 199 (2) of the Greater Hyderabad Municipal Corporation Act, 1955, G.O.Ms. No. 519 dated 21-09-1994, G.O.Ms. No. 255, Municipal Administration and Urban Development [Elec. II] dated 16-04-2007, G.O.Ms. No. 261, Municipal Administration and Urban Development [Elec.III] dated 16-04-2007 and also in violation of Articles 14 and 21 of the Constitution of India and consequentially set aside the same.

I.A. NO: 1 OF 2012(WPMP. NO: 11119 OF 2012)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the impugned Special Notice No. APIIC-IALA/2011-12/PH-I dated 01-10-2011 issued by the Respondent No. 1.

Counsel for the Petitioner: SRI MINNIKANTI LAXMIPRASAD

Counsel for the Respondent No.1: SRI L. PRABHAKAR REDDY SC FOR TSIIC

**Counsel for the Respondent No.2: M/S. A. DEEPTHI
(SC FOR GHMC,C15,16,17,18)**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.8803 of 2012

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. L. Prabhakar Reddy, learned Standing Counsel for
Telangana State Industrial Infrastructure Corporation Limited
appears for respondent No.1.

2. Learned counsel for respondent No.1 submits that the
issue involved in the Writ Petition does not survive for
consideration.

3. In view of aforesaid submission, the Writ Petition is
dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand
closed. There shall be no order as to costs.

//TRUE COPY//

**SD/-T.JAYASREE
ASSISTANT REGISTRAR**


SECTION OFFICER

To,

1. One CC to Sri Minnikanti Laxmiprasad, Advocate [OPUC]
2. One CC to Sri L. Prabhakar Reddy SC for TSIIC [OPUC]
3. One CC to M/s. A. Deepthi(SC for GHMC,C15,16,17,18) [OPUC]
4. Two CD Copies

TJ
GBR

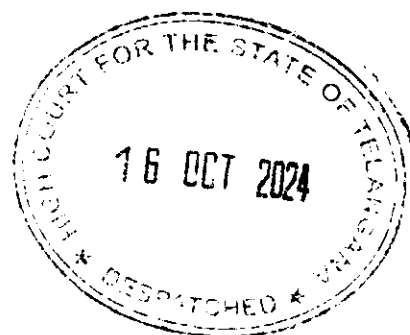
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HIGH COURT

DATED:23/08/2024

ORDER

WP.No.8803 of 2012



**DISMISSING THE WRIT PETITION AS
INFRACTUOUS**

WITHOUT COSTS.

6 Copies

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27/9/24